

[English]

Amendments to Consumer Protection Act

3244. SHRI M.V.V.S. MURTHY :
SHRI D. VENKATESWARA RAO :

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Inter-State Working Group under the Chairmanship of West Bengal Government has since submitted its report to further amend the Consumer Protection Act, 1986;

(b) if so, the main objectives of this Committee;

(c) whether the recommendations made by the Committee in its report have been examined; and

(d) if so, the action taken or proposed to be taken by the Government to implement them?

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI BUTA SINGH) : (a) No, Sir.

(b) The main objective of the Working Group is to examine the need to bring about changes in the Consumer Protection Act and the Rules in the light of experience gained so far and the difficulties which have arisen in many cases as a result of judicial pronouncements.

(c) and (d). Do not arise.

[Translation]

Train from Nanded to Amritsar

3245. SHRI VILASRAO NAGNATHRAO GUNDEWAR : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government have received any proposal for introduction of any direct train from Nanded (Maharashtra) to Amritsar (Punjab);

(b) if so, the action being taken by the Government thereon; and

(c) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF) : (a) Some representations have been received in this regard.

(b) and (c). The proposal is under examination.

[English]

Gauge Conversion

3246. SHRI GOPI NATH GAJAPATHI : Will the Minister of RAILWAYS be pleased to state :

(a) the progress made so far regarding the gauge conversion of Nuapada-Gunpur Railway line in Orissa; and

(b) the total expenditure involved therein?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF) : (a) and (b). A survey has been taken up and is still in progress. Amount spent on the survey till 31.3.95 is Rs. 7.86 lakhs.

[Translation]

Price of Molasses

3247. SHRI JANARDAN MISRA :
SHRI PANKAJ CHOWDHARY :

Will the Minister of FOOD be pleased to state :

(a) whether sale prices of molasses have increased after its decontrol;

(b) if so, the extent thereof, State-wise;

(c) whether the Sugar Mills are converting a large portion of profits earned through sale of molasses into the sugarcane price 'head';

(d) if so, the details thereof;

(e) the steps taken by the Government to check this practice; and

(f) if not, the reasons therefor?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) Yes, Sir.

(b) The rates of molasses, as stipulated in the Molasses Control Order, 1961, before it was rescinded on 10.6.93, are given statement-I. As per information furnished by the sugar factories, Statement showing the levy sugar zonewise average realisation from sale of molasses by them after decontrol, during the sugar year 1993-94 is at Statement-II.

(c) to (f). No information in this regard is available with the Government.

STATEMENT-I

The Rates of Molasses, as Stipulated in the Molasses Control Order, 1961, before it was Rescinded on 10.6.1993, were as Follows

Grade-I	Rs. 14.40 per quintal
Grade-II	Rs. 1.50 per quintal
Grade-III	Rs. 08.90 per quintal
Below Grade-III	Rs. 08.60 per quintal.

STATEMENT-II

Statement Showing the Levy Sugar Zone Wise Average Realisation from Sale of Molasses by the Sugar Factories During the Sugar Year 1993-94

STATE		RATE PER QUINTAL
1	2	3
1.	Punjab	98.97
2.	Haryana	90.93
3.	Rajasthan	80.56